

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**FRIDAY, THE SEVENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE N.V. SHRAVAN KUMAR**

CONTEMPT CASE NOS: 816 AND 925 OF 2023

CONTEMPT CASE NO: 816 OF 2023

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, 1971 and Article 215 of the Constitution of India to punish the respondents herein for their willful and deliberate disobedience of the Orders of the High Court dated 20-03-2023 passed in W.P. No. 7859 of 2023.

Between:

Mohammad Yahiya Qureshi, S/o. Late Mohammad Farooq Qureshi, aged 39 years, Occ- Business, R/o. H.No. 19-3-1089/B/11/2, Madina Colony, Falaknuma, Hyderabad

...Petitioner

AND

1. Arvind Kumar, S/o. Not known to the petitioner, Aged about 50 years, Occ- Principal Secretary, Municipal Administration and Urban Development Department, Secretariat, Hyderabad
2. Arvind Kumar, S/o. Not known to the petitioner, Aged about 50 years Metropolitan Commissioner and Chairman, HMDA, Swarna Jayanthi Complex, S.R. Nagar Road, Ameerpet, Hyderabad
3. Gangadhar, S/o. Not Known to the Petitioner, aged 45 years, Occ- Estate Officer, HMDA, Swarna Jayanthi Complex, S.R. Nagar Road, Ameerpet, Hyderabad
4. Saama Venkatesh, S/o. Not known to the Petitioner, aged 48 years, In Charge Deputy Superintendant of Police, Vigilance Department, HMDA, Swarna Jayanthi Complex, S.R. Nagar Road, Ameerpet, Hyderabad
5. Saama Venkatesh, S/o. Not known to the petitioner, aged 40 years, Occ- Inspector of Police, Vigilance Department, HMDA, Swarna Jayanthi Complex, S.R. Nagar Road, Ameerpet, Hyderabad
6. Iynesh, S/o. Not known to the Petitioner, aged 45 years, Occ- Assistant Director, Survey Settlement and Land Records, Rangareddy District
7. Srinivas Reddy, S/o. Not known to the Petitioner, aged 40 years, Occ- Mandal Revenue Officer, Shamshabad Mandal, Rangareddy District

8. Srinivas, S/o. Not known to the petitioner, aged 45 years, Occ- Station House Officer, Rajiv Gandhi International Airport PS, Shamshabad, Cyberabad

...Respondents

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to reconstruct the compound wall and structures over the subject land i.e. Ac. 7.31 gts in Sy.No. 725/21, Ac. 10.07 gts in Sy.No. 725/23 and Ac. 12.34 gts in sy.no. 725/24, situated at Shamshabad Village and Mandal, Rangareddy District, at their own cost, pending disposal of the above contempt case.

Counsel for the Petitioner : Sri Mir Ahmed Khan
Counsel for the Respondent No 2 to 5: Sri V Narasimha Goud
SC for HMDA
Counsel for the Respondent No 7 : GP for Revenue
Counsel for the Respondent No 8 : GP for Home

CONTEMPT CASE NO: 925 OF 2023

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein for their willful and deliberate disobedience of the Orders of the High Court dated 20-03-2023 passed in W.P. No. 7859 of 2023.

Between:

1. Hyderabad Metropolitan Development Authority, Rep by its Metropolitan Commissioner and Chairman Swarna Jayanthi Complex, S.R.Nagar Road, Ameerpet, Hyderabad
2. Estate Officer, HMDA, Swarna Jayanthi Complex, S.R.Nagar Road, Ameerpet, Hyderabad

...Petitioners / Respondent 2 & 3

AND

Mohammad Yahiya Qureshi, S/o. Late Mohammad Farooq Qureshi, Aged 39 years, Occ. Business, R/o 19-3-1089/B/11/2, Madina Colony, Falaknuma, Hyderabad

...Respondent / Petitioner

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to receive (1). Photos taken on 18/06/2023 while inspecting the property in Sy No.725/2021 725/23,725/24 (2). FIR No. 349/2023 on the file Police Station RGI Airport dt 17/06/2023 (3). Complaint by HMDA Official GL Kranthi Kumar dt 17/06/2023 (4).HP USB DRIVE 64GB which stores the Video captured by Sri. C. Anil Chavan HG No.915 Enforcement Wing HMDA on 18/06/2023 in the interest of justice.

**Counsel for the Petitioners : Sri V Narasimha Goud
SC for HMDA**

Counsel for the Respondents : Sri Mir Ahmed Khan

The Court made the following Common Order :

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SRI JUSTICE N.V.SHRAVAN KUMAR**

CONTEMPT CASE Nos.816 and 925 OF 2023

COMMON ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the petitioners.

2. Ms.Adepu Divya, learned Special Government Pleader attached to the office of learned Advocate General, appearing for the respondents.

3. This Contempt Cases are founded upon an interim order passed in WP.No.7859 of 2023, dated 20.03.2023. The said Writ Petition was dismissed by order dated 14.12.2023. Thus, interim order pales into insignificance and cannot be a reason for taking action under the Contempt jurisdiction.

4. Accordingly, the Contempt Cases are dismissed.

Interlocutory applications, if any pending, shall also stand closed.

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Sd/- M. RAMANA KRISHNA
DEPUTY REGISTRAR

SECTION OFFICER

To,

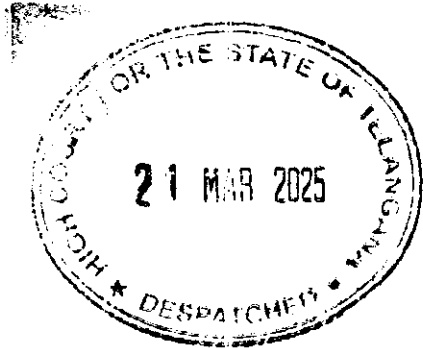
1. Two CCs to the GP for Revenue, High Court for the State of Telangana, Hyderabad [OUT]
2. Two CCs to the GP for Home, High Court for the State of Telangana, Hyderabad [OUT]
3. Two CCs to the Advocate General, High Court for the State of Telangana, Hyderabad [OUT]
4. One CC to Sri V Narasimha Goud, Standing Counsel for HMDA [OPUC]
5. One CC to Sri Mir Ahmed Khan, Advocate [OPUC]
6. Two CD Copies

HIGH COURT

DATED:07/02/2025

COMMON ORDER

CC.Nos.816 & 925 of 2023



DISMISSING BOTH THE CCs

⑪
06/03/25
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